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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.752 of 2010

MA No.817 of 2010

Cuttack, this the 30th November, 2010

Bimal Kumar Hota & Ors. Applicants
Versus
Union of India & Others Respondents

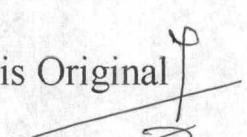
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THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN (J)
A N D
THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

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Heard Mr.N.R.Routray, Learned Counsel for
the Applicants and Mr.S.K.Ojha (Learned Standing
Counsel for the Union of India, appearing on notice for the
Respondents both on MA No.817 of 2010 as well as on
the OA) and perused the materials placed on record.

2. In view of the submissions made by Learned
Counsel for both sides, MA No. 817 of 2010 filed by three
applicants (seeking permission to prosecute this MA
jointly) is allowed and is accordingly disposed of.

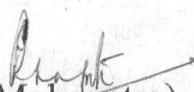
3. None consideration of the representation
submitted by the Applicants under Annexure-A/3 dated
05.08.2010 (claiming the relief, as claimed in this OA) is
one of the grounds made by the Applicants in this Original

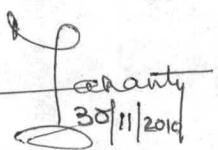


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Application, in which they seek direction to the Respondents to promote them to the post of Technician Grade III as per RBE No. 113 of 2009.

4. In view of the above, without expressing any opinion on the merit of the matter, this Original Application is disposed of (at this admission stage) with direction to the Respondents to take a decision on the pending representation under Annexure-A/3 and intimate the result thereof to the Applicants within a period of ninety days from the date of receipt copies of this order.

5. Send copies of this order (along with copies of the present OA) to the Respondents at the cost of the Applicant; for which Learned Counsel for the Applicants undertakes to furnish the postal requisite within two days; after which copies of this order be given to Learned Counsel appearing for both sides.


(C.R. Mohapatra)
Member(A)


30/11/2010
(M.R. Mohanty)
Vice-Chairman(J)